

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2609

ANSWERED ON:10.12.2012

STRENGTHENING OF MONITORING PROCESS

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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has set up an expert Committee to find out the mining companies including coal sector, who have failed to start mining despite giving clearances and to strengthen the monitoring process in the country;
- (b) if so, the details thereof and the number of proposals that are pending with the Committee, State-wise, company-wise; and
- (c) the time by which the said proposals are likely to be cleared?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN):

(a) to (c) The Ministry of Environment and Forests (MoEF) has notified EIA Notification 2006 under the Environment (Protection) Act, 1986 which deals with the process to grant environmental clearances. Expert Appraisal Committees for different sectors have been constituted for appraisal of sector specific projects.

Based on the recommendations of the Expert Appraisal Committee, the environmental clearance is accorded subject to various conditions and environmental safeguards to be implemented by the project proponent. The implementation of the stipulated conditions is monitored through the six Regional Offices of MoEF located at Bangalore, Bhubaneswar, Bhopal, Chandigarh, Lucknow and Shillong.

The State-wise details of project proposals, relating to coal mining sector and non-coal mining sector, pending for environmental clearance are annexed as Annexure – I.